

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY.

TRANSFERRED APPLICATION NOS. 497/86 & 501/86.

Shri Vinayak Kisanrao Misale

...Applicant in
Tr.No.497/86.

Shri Madhukar Pandurang Kalesikar
C/o. Shri H.G.Thombre, Advocate,
Shriram Sheligram Plots,
At: Khamgaon,
Tal: Khamgaon, Dist: Buldana.

...Applicant in
Tr.No.501/86.

V/s.

1) Union of India, through
The Secretary,
Ministry of Communication,
Parliament House,
New Delhi.

2) Divisional Engineer,
Telegraphs,
Akola.

3) The General Manager,
Telecommunications,
Maharashtra Circle,
G.P.O. Building,
Bombay - 400 001.

4) The Sub-Divisional Officer,
Telephones, M.R.Wadekar,
Tq. Khamgaon,
Dist: Buldana.

... Respondents in
both cases.

Coram: Hon'ble Member(A), Birbal Nath
Hon'ble Member(J), M.B.Mujumdar

TRIBUNAL'S ORDER:

Date: 05.08.1987.

Neither the applicant nor his advocate is present.
Mr.S.R.Atre (for Mr.P.M.Pradhan) for the respondents is
present. By an order dated 03.06.87 we had fixed this
matter for final hearing today.

Notices were sent to the applicant and his advocate
and the record shows that notices are served on them. Still
none of them is present.

We, therefore, dismiss the application (Suit) for
default of the applicant, with no orders as to cost.

jkk/-
Prepared by: *[Signature]*

Compared by: *[Signature]*

'TRUE COPY'

[Signature]
SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH,
NEW BOMBAY 400 614



order dt. 05/08/87-

Send to Parties

Vide Despatch No. 5285-5289

dt. 13/8/87-

original ok

with file No. Tr. No. 497/86

Order Copies dt 13.8.87
are served on the R.Nos.
153 on 17.8.87 and R.No. 4
on 22.8.87. Ab
25.8.

IA's are attached to the O.C.
in file TR-497/86]

Order copy dt 13.8.87
served on the Applicant.

Ab
7-9.

Mr. S.R. Atre (for Mr. P. M. ...
Pradhan) for the respondents
is present.

By an order passed on
8.6.87 we had fixed this
matter for final hearing
today.

Notices were sent to the
applicant and his advocate,
and the record shows that
notices ^{are} ~~were~~ served on both
of them. Still none of them
^{is} ~~are~~ present.

We, therefore, dismiss the
application (Suit) for the
default of the applicant,
with no orders as to ~~cost~~
cost.

De San W

(M. B. MUMDAR)
MEMBER (J)

25/8/87
(BIRBALNATH)
MEMBER (A)